

In the Central Administrative Tribunal

Principal Bench: New Delhi

OA No.82/87

Date of decision: 30.07.1992

Dr. (Mrs) Promod Mullick

...Applicant

Versus

Union of India through ... Respondents  
Secretary, Ministry of Health & Family Welfare,  
Nirman Bhavan, New Delhi & Anr.

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman

The Hon'ble Mr. I.K. Rasgotra, Administrative Member

For the applicant

Shri Aashish Kalia, proxy  
for Shri R.L. Sethi, Counsel  
for the applicant.

For the respondents

Mrs. Raj Kumari Chopra,  
Counsel.

Judgement (Oral)  
(Mr. Justice V.S. Malimath, Chairman)

The applicant has come to the Court with the grievance that on her resignation being accepted and an order having been made on 21 July 1984 (Anneuxre-I) directing that she should be given all the terminal benefits including G.P.F., she has not been paid the G.P.F. amount. According to her the G.P.F. amount may be of the order of Rs.50,000/-. In the counter-affidavit the respondents have taken the stand that the applicant has to claim the amount by making a request in the prescribed form, giving the necessary particulars, which includes the Provident Fund Account number of the applicant. Without this formality being fulfilled, no further steps can be taken. The applicant, however, says that she has lost the account number and, therefore, she is not in a position to furnish the requisite information in the prescribed form. In the circumstances, it is not possible on the materials placed before us to issue any direction for payment of Provident Fund amount

to the applicant. However, if the applicant has in fact made contribution to the Provident Fund and there is an amount to her credit, it is but proper that the relevant information may be gathered and whatever amount due to the applicant should be paid to her. If the applicant has lost the record and the account number, she should at least be in a position to give sufficient materials to the concerned authorities to enable them to make a search and to furnish the information regarding the provident fund account number etc. In the circumstances, we dispose of this Application with the following directions:-

- i) If the applicant makes a representation within a period of two months from this date, giving relevant information to enable the respondents to trace the provident fund account of the applicant, the authorities shall make a thorough search and collect the account number and other particulars and furnish the same to the applicant to enable her to make a claim in the prescribed form.
- ii) If the applicant seeks an opportunity to inspect the relevant records, the authorities may subject to usual conditions grant such permission to enable her to secure the necessary information in regard to her provident fund account. No costs.

  
(I.K. Rasgotra)  
Member (A)

  
(V.S. Malimath)  
Chairman

July 30, 1992.

skk